

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 230 of 2019

IN THE MATTER OF:

KSB Shanghai Pump Co. Ltd.

...Appellant

Versus

Lanco Infratech Ltd. & Ors.

...Respondents

Present:

For Appellant : **Ms. Tine Abhraham and Ms. Varuna Bhanrale,
Mr. Akshay Vashishtha, Advocates**

For Respondents: **Mr. Ramji Srinivasan, Sr. Advocate with Mr. Vaijayant
Paliwal and Ms. Charu Bansal, Ms. Sylona Advocates
for R-1
Mr. Sushil, Advocate for R-17**

Company Appeal (AT) (Insolvency) No. 234 of 2019

IN THE MATTER OF:

TLT – Turbo (Sichaun) Co. Ltd.

...Appellant

Versus

Lanco Infratech Ltd. & Ors.

...Respondents

Present:

For Appellant : **Mr. Abhijeet Sinha, Ms. Neha Mathen and Mr.
Kaustav Saha, Mr. Sulabh Rewari, Mr. Aditya Shukla,
Advocates**

For Respondents: **Mr. Ramji Srinivasan, Sr. Advocate with Mr. Vaijayant
Paliwal and Ms. Charu Bansal, Ms. Sylona, Nikhil
Ramdev, Advocates for R-1**

...contd.

Company Appeal (AT) (Insolvency) No. 235 of 2019

IN THE MATTER OF:

**Beijing Power Equipment
Group Co. Ltd.**

...Appellant

Versus

Lanco Infratech Ltd. & Ors.

...Respondents

Present:

For Appellant :

Mr. Abhijeet Sinha, Ms. Neha Mathen and Mr. Kaustav Saha, Mr. Sulabh Rewari, Mr. Aditya Shukla, Advocates

For Respondents:

Mr. Ramji Srinivasan, Sr. Advocate with Mr. Vaijayant Paliwal and Ms. Charu Bansal, Ms. Sylona, Advocates for R-1

ORDER

11.07.2019 - Apart from other issues, one of the issues for consideration in this appeal is whether the issue relating to encashment of bank guarantee, if held to be in violation of the agreement or in consonance with the agreement, will have bearing on the appeal preferred by Appellant(s) before the Adjudicating Authority ('National Company Law Tribunal') against the rejection of the claim, passed on the same very agreement, by the liquidator.

Heard in part.

....contd.

Place the case for further hearing under the heading for 'admission' (after notice) on **29th July, 2019 at 2.00 P.M.** on the top of the list.

Parties may file their short written submissions along with relevant dates within ten days.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

ss/gc

Company Appeal (AT) (Insolvency) Nos. 230, 234 & 235 of 2019